

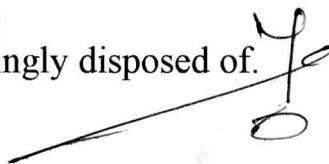
O.A.No. 396 of 2007

Order dated: 02.11.2007.

Heard Mr. B.K.Kar, Learned Counsel appearing for the Applicant and Mr. Giridhari Singh, Learned Additional Standing Counsel for the Union of India; on whom a copy of this OA has already been served.

Mr. Kar, Learned Counsel for the Applicant fairly stated that the present OA is not maintainable in this Tribunal and the grievances of the Applicant are amenable to the Hon'ble High Court of Orissa and that the Applicant has wrongly preferred the present Original Application in this Tribunal. By filing a Memorandum, the Applicant seeks permission to withdraw the OA to prosecute his grievances in the appropriate forum. Prayer allowed. The case is permitted to be withdrawn with liberty to the Applicant to work out his remedy in the appropriate forum, if he so likes.

This OA is accordingly disposed of.

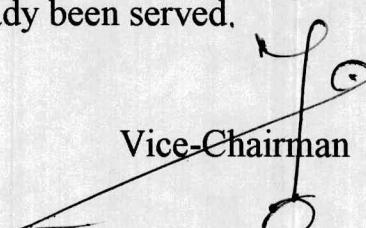


P.T.O.

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Copies of this order, along with copies of this OA, be

sent to the Respondents and free copies of this order be given to
Mr. Kar, Learned Counsel appearing for the Applicant and Mr.
G.Singh, Learned Additional Standing Counsel; for the Union of
India; on whom a copy of this OA has already been served.


Vice-Chairman